

Maharashtra Land Revenue Code (Amendment) Act, 2014

30 OF 2014

[30 June 2014]

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An Act further to amend the Maharashtra Land Revenue Code, 1966.

WHEREAS it is expedient further to amendthe Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :-

1. Short title. :-

This Act may be called the Maharashtra Land Revenue Code (Amendment) Act, 2014.

2. Amendment of section 150 of Mah. XLI of 1966. :-

In section 150 of the Maharashtra Land Revenue Code, 1966, to sub-section (2), the following provisos shall be added, namely:-

" Provided that, where the record of rights are maintained under section 148A by using the storage device, as soon as the Tahsildar in the Taluka receives an intimation under section 154, the Talathi in the Tahsildar office shall send it to all persons appearing from the record of rights or register of mutations to be interested in the mutation and to any other person whom he has reason to believe to be interested therein and also to the concerned Talathi of the village, by-short message service or electronic mail or any such device as may be prescribed; and upon receipt of such intimation, the Talathi of the village shall immediately make an entry in the register of mutations :

Provided further that, no such intimation as provided under the first proviso shall be required to be sent by the Talathi in the Tahsildar office to the persons who have executed the document in person before the officer registering the document under the Indian Registration Act, 1908.".